

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video Conferencing Platform)*

**ITEM No.05**  
**IA No.76 of 2023 in**  
**CP (IB) No.35/BB/2021**

**IN THE MATTER OF:**

M/s. Shri Siddeshwar Souhard Sahakari Niyamit ... Petitioner  
Vs.  
M/s. Manali Sugars Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 06.03.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRASANTA KUMAR MOHANTY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT (Through Video Conferencing):**

The Monitoring Professional : Shri K. Dushyantha Kumar

**ORDER**

**IA No.76 of 2023:**

1. This application has been filed by the Monitoring Professional seeking to take on record the 1<sup>st</sup> Progress Report for the quarter ended on 31.12.2022 of the Monitoring Committee intimating the status of implementation of the Resolution Plan.
2. Heard Shri K. Dushyantha Kumar, Ld. Monitoring Professional.
3. In the circumstances, and for the reasons stated in the application, the 1<sup>st</sup> Progress Report for the quarter ended on 31.12.2022 filed by the Monitoring Professional is taken on record subject to just exceptions.
4. Accordingly, **IA No. 76 of 2023 stands disposed of.**

**Sd/-**

**PRASANTA KUMAR MOHANTY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**